

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

203. C.P. (IB)/1012(MB)2023

IN THE MATTER OF

Bank of Maharashtra

VS.

Mr Ankur Anil Pandhe

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 25.06.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Personal Guarantor:-
for Financial Creditor:-

Adv. Smita Durve (VC)
Adv. Revati S. Nansi (VC)

ORDER

The counsel for the Respondent has placed on record, the copy of the order dated 11.01.2024 in CP 797 of 2022 under Section 95 of I.B.C. which stands admitted.

In view of the same the present Petition is rendered infructuous. The Petitioner may approach the RP for CP 797 of 2022 regarding his claim. This CP is **disposed of**.

Sd/-
MADHU SINHA
Member (Technical)
//Anmol//

Sd/-
REETA KOHLI
Member (Judicial)